

**IN THE HIGH COURT OF BOMBAY AT GOA  
LD-VC-CW-180-2020**

Daniella Maria Colace ... Petitioner

Versus

State of Goa and Ors. ... Respondents

Mr. Ryan Menezes, Advocate for the petitioner.

Mr. D.J. Pangam, Advocate General with Mr. S.P. Munj,  
Additional Government Advocate for the respondent – State.

**Coram:- M. S. SONAK &**

**SMT. M. S. JAWALKAR, JJ.**

**Date:- 8<sup>th</sup> September, 2020**

**P.C.:**

Heard Mr. Ryan Menezes, learned Advocate for the petitioner and Mr. D.J. Pangam, learned Advocate General with Mr. S.P. Munj, Additional Government Advocate for the respondent – State.

2. We are informed that we have admitted similar Writ Petition, including Writ Petition bearing No.LD-VC-CW-125-2020. Accordingly, we issue Rule in this petition as well and direct that this petition should be heard alongwith Writ Petition No. LD-VC-CW-125-2020 and connected matters.

3. As in the companion Petition, the learned Advocate General makes a statement that Respondent No.1 to 5 will have no objection if the Petitioner is continued on contractual basis, until the disposal of this Petition. He, therefore, submits that there will be no objection to the continuance of the status quo during the pendency of the present Petition. We accept this statement and direct accordingly. This direction is on the basis that Respondent No.6 wishes to continue the Petitioner on contractual basis. In case the Respondent No. 6 does not wish to continue the Petitioner, we grant liberty to Respondent No.6 to apply to this Court and such application will be considered on its own merits and, in accordance with law.

4. The Petitioner will have to take steps to serve the Rule on Respondent No.6 and file an affidavit of compliance if possible. Else, only proof of service may be filed in the Registry.

5. The parties to complete their pleadings within 3 months from today and, thereafter, we grant the Petitioner liberty to

apply for final disposal.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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